


HIGH COURT OF ORISSA: CUTTACK

Tender Notice No. XXXIII-09/2019-21- 1011 /Dated: 21.09.2021

Tender for Collection of e-Waste items from the High Court of Orissa, Cuttack

1. High Court of Orissa invites price quotations from authorized / eligible agencies to collect 1285 numbers of e-Waste items from its premises in accordance with applicable rule/guidelines of e-waste items whose list is provided at Annexure-1.
2. Bidders are required to submit documentary proof (either in hardcopy or through email) of authorization to collect e-waste in accordance with the guidelines for Disposal of E-Waste from Govt. Offices/State Govt. Undertakings as per E-Waste(Management) Rules, 2016 issued by the Government of Odisha in Forest and Environment Department vide Notification No. Env-I-70/2016-26297/F&E, Dt.18.12.17 .
3. The bidders are required to submit an intimation expressing their willingness for participating in the tender along with an authentic copy of authorization document to collect e-Waste items. This may be submitted in person in the Computer Section of High Court of Orissa during working hours or by sending the same of the document to the Central Project Coordinator, High Court of Orissa at e-Mail ID- cpc-ori@ajj.gov.in before the last date. The last date for applying is 26.10.2021(5.00 PM). No price bids should be submitted at this stage.
4. Only those bidders who shall submit valid authorization to collect and/or dispose e-Waste shall be considered eligible for participation.
5. The High Court of Orissa may call for any document at any stage from any of the bidders to ensure proper and fair bidding.
6. Those bidders who are found eligible shall be intimated to submit in person their price bid in sealed cover on the date and time to be fixed in this regard. The sealed cover of all eligible bidders containing price bid shall be opened on the spot in presence of the bidders.
7. The highest bidder shall be awarded with the work of collecting the e-Waste items on such terms and condition as may be fixed in this regard by the Court.
8. High Court of Orissa reserves the rights to award the work order of collecting the e-Waste to such other bidder as it deems proper in case the 1st highest bidder fails to collect the e-Waste in accordance with the work order.
9. High Court of Orissa reserves the right to make any enquiry to examine the correctness of the statement made by the bidders.

10. Bidders shall specifically undertake in their bid document/ intimation that they shall collect and deal with the e-Waste items in strict accordance with applicable rules and guidelines.
11. The authorization document submitted by every bidder must show the validity period of such authorization.
12. The price bid must clearly state the number/ quantity of e-Waste items for which the bid has been submitted. Only consolidated price bids should be submitted.
13. All communication should be addressed to the Registrar (Judicial), High Court of Orissa, Cuttack, 753002.
14. Queries may be sent to the Central Project Coordinator, High Court of Orissa, Cuttack at e-mail ID- cpc-ori@aij.gov.in
15. All disputes arising out of this tender shall be subject to jurisdiction of Courts at Cuttack.
16. Any suppression or misrepresentation of facts by any bidder shall make the bidder liable for action according to law.


21/9/2021
Registrar (Judicial),
High Court of Orissa, Cuttack

ANNEXURE-1

SI No	Item Description	Total Count
1	PC/CPU	228
2	Monitor	223
3	Printer	111
4	Scanner	23
5	Cabinet/Broken Cabinet	112
6	Keyboard	172
7	Mouse	111
8	DVD Drive	1
9	Fax	1
10	HDD	34
11	Mother Board	56
12	SMPS	92
13	Speaker	44
14	Modem-cum-Router	4
15	Modem	1
16	Laptop Display	3
17	Laptop	1
18	Thin Client	8
19	Cable Manager	2
20	TV Stand	17
21	CPU FAN	17
22	Cartridge	24
	Total	1285